

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

SIXTEENTH REPORT

(Presented on 24.3.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 22 March, 2011 for –

- I. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2011
(Amendment of article 3)
by Shri L. Rajagopal, M.P.

The Bill seeks to amend article 3 of the Constitution with a view to prohibit the creation of new States with a view to provide stability and security to the country.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2011
(Amendment of articles 15 and 16.)

by Shri S. Semmalai, M.P.

The Bill seeks to amend articles 15 and 16 of the Constitution with a view to enable the State to provide reservation in excess of fifty per cent. of total number of seats and posts in favour of persons belonging to the Scheduled Castes and the Scheduled Tribes and Other Backward Classes in matters of admission in educational institutions and in posts and services under the State for their progressive advancement.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of twelve Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that five Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining seven Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that-

- (i) Shri L. Rajagopal may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (1) of paragraph 3 above;
- (ii) Shri S. Semmalai be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (2), of paragraph 3 above; and
- (iii) the classification and allocation of time to twelve Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

22 March, 2011

1 Chaitra, 1933 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Sculptors, Artists and Artisans of Rural Areas Welfare Bill, 2010 by Shri Hansraj Gangaram Ahir, M.P.	131 of 2010	A	2 hours
2.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2010 <u>(Amendment of the Schedule)</u> by Shri Hansraj Gangaram Ahir, M.P.	127 of 2010	A	2 hours
3.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2010 <u>(Amendment of section 2, etc.)</u> by Shri Hansraj Gangaram Ahir, M.P.	132 of 2010	A	2 hours
4.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2010 <u>(Amendment of the Schedule)</u> by Shri Hansraj Gangaram Ahir, M.P.	128 of 2010	A	2 hours
5.	The National Agricultural Produce Price Commission Bill, 2011 by Shri Raju Shetti, M.P.	9 of 2011	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2010 <u>(Amendment of article 51A)</u> by Kumari Saroj Pandey, M.P.	61 of 2010	B	2 hours
2.	The Constitution (Amendment) Bill, 2010 <u>(Amendment of articles 84 and 173)</u> by Kumari Saroj Pandey, M.P.	62 of 2010	B	2 hours
3.	The Empowerment of Women Bill, 2010 by Kumari Saroj Pandey, M.P.	143 of 2010	B	2 hours
4.	The Representation of the People (Amendment) Bill, 2011 <u>(Amendment of section 7, etc.)</u> by Shri L. Rajagopal, M.P.	10 of 2011	B	2 hours
5.	The Constitution (Amendment) Bill, 2011 <u>(Amendment of articles 124 and 216)</u> by Shri Arjun Meghwal, M.P.	6 of 2011	B	2 hours
6.	The Constitution (Amendment) Bill, 2011 <u>(Insertion of new article 330A, etc.)</u> by Shri Arjun Meghwal, M.P.	7 of 2011	B	2 hours
7.	The National Commission for Youth Bill, 2011 by Shri Adhir Ranjan Chowdhury, M.P.	4 of 2011	B	2 hours